

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 242/MP/2016

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards PoC charges dated 8.11.2016 for the month of October, 2016 by PGCIL.

Date of hearing : 27.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondents : Power Grid Corporation of India Ltd. and Others

Parties present : Ms. Swapna Seshadri, Advocate, UPCL
Shri Tanmay Vyas, UPCL
Shri Sameer Ganju, UPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned counsel appearing on behalf of PGCIL submitted that the reply to the petition has already been filed. Learned counsel for the review petitioner requested for three weeks time to file rejoinder to the reply filed by PGCIL. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to file its rejoinder, with an advance copy to the respondents, on or before 18.5.2017. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 6.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

